

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.135/2006

Tuesday this the 7 th day of March, 2006.

**CORAM:**

**HON'BLE MR. N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

1. K.John Rose,  
Ex. Casual Labour,  
Southern Railway, Trivandrum Division,  
Residing at: Arachula Veedu Karavilai Nallur, Marthandam P.O.,  
Kanyakumari Dist.
2. A Johnson, Ex.Casual Labour  
Southern Railway, Trivandrum,  
Residing at: Karumputhdttam, Kattathurai P.O.  
Kanyakumari Dist.
3. D.Sankaran,  
Ex. Casual Labour,  
Southern Railway, Trivandrum Division,  
Residing at: Thozhikottu Vilai, Pootteri P.O.,  
Kanyakumari Dist. Applicants

(By Advocate Shri TCG Swamy)

Vs.

1. Union of India represented by  
the General Manager, Southern Railway,  
Headquarters Office, Park Town P.O.,  
CHENNAI – 3.
2. The Divisional Railway Manager,  
Southern Railway, Trivandrum Division,  
TRIVANDRUM.
3. The Senior Divisional Personnel Officer,  
Southern Railway, Trivandrum Division,  
TRIVANDRUM. Respondents

(By Advocate Smt. Sumathi Dandapani)

The application having been heard on 7.3.2006 the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Learned counsel for the applicant represents that this Original Application relates to the question of re-engagement of casual labourers. According to the applicant this is a case which is already covered by the order of this Tribunal in O.A.633/03, and was confirmed by the Hon'ble High court of Kerala (No. is not immediately available).

2. Learned counsel for the respondents pointed out that, since the applicant has submitted the representation only in February 2006, it might be premature according to the provisions of Section 20 of the Administrative Tribunals' Act. Under these circumstances, learned counsel for the applicant is agreeable to the passing of an order by this Tribunal directing him to make a self-contained representation to the 2<sup>nd</sup> respondent, containing a reference to the identicity of the applicant with those covered in the O.A. mentioned above and directing the respondents to consider the case in the light of such identicity and of the orders passed by this Tribunal and pass a speaking order within a time frame to be fixed and file a compliance statement thereafter, again within a time frame. Learned counsel for the respondents pointed out that, non-compliance of the orders will attract the provisions of Contempt proceedings.

3. Accordingly, I direct that, the applicant shall submit a representation within a period of two weeks from today and the respondents shall pass a speaking order meeting all the points raised by the applicant in the representation and in the light of the extant rules/orders/judgements, if any, within a period of two months thereafter and file a compliance statement in the first week of June, 2006 and the same will be taken on board by this Tribunal on 12.6.2006.



4. O.A. is disposed of accordingly. No costs. Copy of the order may be given to the counsel for the parties today itself.

Dated the 7th March, 2006.



N.RAMAKRISHNAN  
ADMINISTRATIVE MEMBER